

# HIGH COURT OF CHHATTISGARH, BILASPUR

## ORDER

No. 95 (Mis.) /  
II-14-1/2020

Bilaspur, dated 05<sup>th</sup> Sept, 2020

Hon'ble High Court of Chhattisgarh has decided to suspend functioning of the High Court of Chhattisgarh, Bilaspur at Bodri temporarily **w.e.f. 07.09.2020 till 09.09.2020**, in view of identification of some of the employees of the High Court including in the Centralized Filing Section as COVID-19 positive with the following arrangements:-

1. The functioning of the High Court shall stand suspended during the aforesaid period. The functioning of the High Court shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with extremely urgent cases, as to be decided by the Hon'ble Chief Justice or by the Hon'ble Judge, nominated by the Chief Justice in this regard. The extreme urgency of such cases shall be substantiated by filing necessary proceedings before the Registrar (Judicial)/ Additional Registrar (Judicial), as is the practice prevalent in the High Court, during holidays. There will not be any regular listing of the cases during the aforesaid period. No filing of fresh cases shall be allowed. However, the above period will not be counted for working out the period of limitation.

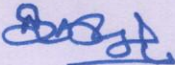
2. All Officers and the Employees of the High Court shall work from home and will make themselves available as and when required. No Officer/Employee will leave the headquarters without prior permission from the Registrar General, failing which stern action shall be taken.

3. All Officers and the Employees of the High Court will follow all the instructions issued by the Collector, Bilaspur, State Government and the Central Government in respect of prevention from Corona Virus (COVID-19) strictly in the High Court Campus and in the High Court Colony Campus.

4. The premises of the High Court shall be cleaned and sanitized completely and appropriate testing of the COVID-19 suspected cases shall be carried out during the aforesaid period.

The above arrangements will be applicable till 09.09.2020, and thereafter the functioning of the High Court will be resumed by reverting back to the system which was prevailing prior to 07.09.2020 subject to further modification, if any, issued from time to time.

By order of Hon'ble the High Court

 5.9.2020


(Neelam Chand Sankhla)  
Registrar General

Endt. No. 8043 /  
II-14-1/2020

Bilaspur, dated **05<sup>th</sup> Sept, 2020**

**Copy forwarded to: -**

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
14. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
15. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
16. Secretary General, Supreme Court of India, New Delhi,
17. Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information.
20. Additional Registrar (Jud/D.E. & E./Admn.), High Court of Chhattisgarh, Bilaspur for information.
21. I/C Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information,
22. O.S.D., High Court of Chhattisgarh, Bilaspur,

  
5-9-20

